

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. O.A. 1485 of 1996.

Present : Hon'ble Dr. B.C.Sarma, Member (A).

Hon'ble Mr. D.Purakayastha, Member (J).

NAND LAL PROSAD .. Applicant.

Vs.

1. Union of India, through the  
Secretary, Min. of Communication,  
Dept. of Telecom, Sanchar Bhawan,  
Parliament Street, New Delhi-110 001.

1. Director of Telecom Stores,  
P-94, Transport Depot Road, Cal-700088.

3. Controller of Telecom Stores (D),  
P-94, Transport Depot Road, Calcutta-

4. Administrative Officer, Office  
of the Controller of Telecom Stores(D)  
P-94, Transport Depot Rd., Calcutta-88.

... Respondents.

For applicant : Mr. Samir Ghosh, Counsel.

For respondents :

Heard on : 30.12.96 :: Ordered on : 30.12.96.

O R D E R

B.C.Sarma, AM

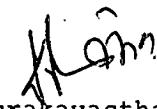
This application has been filed by the applicant with the  
prayer that the impugned order dated 18.11.1996 (annexure-A3) whereby  
the applicant was prevented from practising Homoeopathic  
system of medicine by the respondents be quashed and a direction



be issued on the respondents to allow him to continue this practice.

2. When the admission hearing of the matter was taken up today, Mr. Samir Ghosh, 1d. counsel for the applicant, submitted before us a letter addressed to him by Shri A.K.Chatterjee, Administrative Officer, for the Controller of Telecom Stores (Director), Calcutta intimating that the impugned order dated 18.11.96 has since been withdrawn by the respondents. Mr. Ghosh submits that the applicant does not have any grievance in the matter now.

3. In view of the above, the application is disposed of accordingly without passing any order as regards costs. The letter produced by Mr. Ghosh be kept as a part of the record.



(D. Purakayastha)

MEMBER (J)



( B.C.Sarma )  
MEMBER (A)